

Castes and Scheduled Tribes residing in Delhi to build houses on D.D.A. plots; if so, when was the scheme announced;

(b) what is the number of (i) applications received; and (ii) persons granted loans, under the scheme so far;

(c) whether the scheme has been withdrawn; and

(d) if so, what are the reasons therefor?

THE MINISTER OF FINANCE AND REVENUE AND BANKING, (SHRI H. M. PATEL): (a) Pending Examination, in depth, by a Study Group, of the broader issue of the role of the banking system in providing finance for housing, the Reserve Bank of India had, in June, '76, issued interim guidelines to all scheduled commercial banks for providing finance for housing schemes for the economically weaker sections of the society.

The Central Bank of India has reported that it had, in terms of these guidelines, agreed in September, 1976 to allow housing loans to persons belonging to Scheduled Castes/Scheduled Tribes for the purchase of flats allotted by the Delhi Development Authority who had advertised this in the Press in March, 1977.

(b) to (d) The Bank has reported that it had received a total number of 117 applications out of which 25 applicants were granted loans, 56 cases were rejected, and 22 applications were withdrawn by the applicants themselves. 4 applications were reportedly being processed.

The bank has also reported that the financing under the scheme, which continues to be in operations, was deferred for some time pending receipt of the report of the Working Group appointed by the Reserve Bank of India. However, its Delhi Regional office has now been asked to consider

on merits, the 103 applications which have been subsequently received by the Delhi Development Authority from the persons who have been allotted flats.

Purchase of aircraft

230. SHRI M. KADERSHAH: SHRIMATI NOORJEHAN RAZACK: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the number and cost of aircraft purchased during the year 1977 for addition to the fleet of the Indian Airlines and the Air India;

(b) the number and cost of aircraft proposed to be acquired by these airlines during the current year;

(c) whether the proposal to purchase Boeing aircraft for the VIPs which was earlier rescinded has again been revised; and

(d) if so, what are the reasons therefor and what will be the cost and proposed use thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) During 1977, Indian Airlines purchased 3 additional Boeing-737 aircraft at a price of US \$6.01 million per aircraft (approximately Rs. 7.2 crores excluding Customs Duty). Air-India placed orders during 1977, for 2 Boeing-747 aircraft and the first of these two costing US \$35,605 million including the cost of airframe, installed engines and master changes, was delivered in February, 1978. The second Boeing-747 aircraft is expected to be delivered in July, 1978 and the estimated cost of aircraft including air-frame and installed engines is US \$ 39.715 million. The provision for buyer furnished equipment fitted/to be fitted on these two aircraft is estimated at US \$ 1.700 million and US \$ 1.870 million respectively.

(b) During 1978, Indian Airlines propose to purchase two additional A300B2 Airbus aircraft. Proposal for

this is Gtill under consideration of the Government. Air-India are considering placement of an order for one Bosing-747 aircraft in lieu of the one lost in accident on 1st January, 1978. The cost thereof has not yet been finalised.

(c) No Sir.

(d) Does not arise.

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PAPERS LAID ON THE TABLE

I. Eleventh Valuation Report of the Life Insurance Corporation of India as at 31st March, 1977.

II. Notifications under the Central Sales Tax Act, 1956.

DX Notifications under the Central Excise and Salt Act, 1944 and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): I beg to lay on the Table;

I. A copy (in English and Hind) of the Eleventh Valuation Report of the Life Insurance Corporation of India as at aist March, 1977, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-1579/78].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub.section (2) of section 13 of the Central Sales Tax Act, 1956:

(i) G.S.R. No. 762(E). dated the 17th December, n77, publishing the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1977.

(ii) G.S.R. No. 778(E), dated the 28th December, 1977, publishing the Sales Tax (Registration a'nd Turnover) (Second Amendment) Rules, 1977.

[Placed in Library. See No. LT-1610/78 for (i) and (ii).]

III. A copy each (in English and Hindi) of the fol'owing Notifications the Ministry of Finance (Depart-

ment of Revenue) unde, section 38 of the Central Excises and Salt Act, 1944, together with Explanatory Memoranda on the Notifications;

(i) G.S.R. No. 1695, dated the 17th December, 1977, publishing the Central Excise (Twenty-eighth Amendment) Rules, 1978.

(ii) G.S.R. No. 772(E), dated the 23rd December, 1977, publishing the Central Excise (Twenty-nivith Amendment) Rules, 1977.

(iii) G.S.R. No. 27(E), dated the 10th January, 1978, publishing the Central Excise (Amendment) Rules, 1978.

(iv) G.S.R. No. 44(E), dated the 25th January, 1978, publishing the Central Excise (Second Amendment) Rules, 1978.

[Placed in Library. See No. LT-1574/78 for (i) to (iv).]

I. Notifications under the Customs Acts, 1962 and related papers.

II. Ministry of Finance (Department of Revenue) Notifications and related papers.

SHRI SATISH AGARWAL: Sir, I also beg to lay on the Table:

I. A copy each (in English and Hindi) of the following Notification of the Ministry of Finance (Department of Revenue), u'ader section 159 of the Customs Act, 1982, together with Explanatory Memoranda on the Notifications;

(i) G.S.R. Nos. 785(E), to 789(E), datetd the 30th December, 1977.

(ii) G.S.R. No. 33(E), dated the 13th January, 1978.

(iii) G.S.R. Nos. 54(E), and 55(E), dated the 30th January, 1978. '

(iv) G.S.R. Nos. 60(E) and 61(E), dated the 31st January, 1978.

(v) G.S.R. No. 72(E), dated the 8th February, 1978.